

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

Appeal No. ST/85941/2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/262/14-15 dated 21.01.2015 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nagpur).

M/s Adinath Steel Re-Rolling Mill

Appellant

Vs.

Commissioner of Central Excise, Nagpur

Respondent

Appearance:

None

for Appellant

Shri S.B. Mane, AC (AR)

for Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. P ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 20.12.2018

Date of Decision: 20.12.2018

ORDER NO. **A/88215 / 2018**

Per: Dr. D.M. Misra

The matter has been listed on 22.6.2018, 26.7.2018, 06.9.2018, 26.11.2018 and today on 20.12.2018.

2. Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing his appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Dictated and pronounced in Court)

(P Anjani Kumar)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha